

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 595 OF 2007

AQEEL AHMAD

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail and office report)

WITH CRL.APPEAL NO. 596 of 2007

(With appln. for bail and office report)

CRL.APPEAL NO. 597 of 2007 - (With office report)

Date: 24/07/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Appellant(s) Mr. Jaspal Singh, Sr. Adv.  
Mr. Salman Khurshid, Sr.Adv.  
Mr. Imtiaz Ahmed,Adv.  
Mrs. Naghma Imtiaz,Adv.  
Mr. Kamran Malik, Adv.  
for M/S.Equity Lex Associates

Mr. Ratnakar Dash, Sr.Adv.  
Mr. Vikas Bansal,Adv.  
Mr. Anuvrat Sharma,Adv.

For Respondent(s) Mr. Siddharth Dave, Adv.  
Mr. Senthil Jagadeesan,Adv.

Mr. Jaspal Singh, Sr. Adv.  
Mr. Salman Khurshid, Sr.Adv.  
Mr. Imtiaz Ahmed,Adv.  
Mrs. Naghma Imtiaz,Adv.  
for M/S.Equity Lex Associates  
Mr. Ratnakar Dash, Sr.Adv.  
Mr. Vikas Bansal,Adv.  
Mr. Anuvrat Sharma,Adv.

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UPON hearing counsel the Court made the following  
O R D E R

Mr. Jaspal Singh, learned senior counsel  
commenced his arguments at 10.40 A.M. and concluded at  
12.15 P.M. Thereafter Mr. Salman Khurshid, learned  
senior counsel started his arguments at 12.15 P.M. and  
concluded at 12. 55 P.M. After that Mr. Ratnakar Dash,

learned senior counsel commenced his arguments at 12.55 P.M. and concluded at 2.20 P.M. After that Mr. Siddharth Dave, learned counsel made his submissions for ten minutes.

Hearing concluded.

Judgment reserved.

(Shashi Sareen)  
Court Master

(Vijay Aggarwal)  
Court Master

List of books referred:

1996 (8) SCC 167 Para 16

2004 (3) SCC 654

2006 (10) SCC 432 Paras 19 and 20

2004 (10) SCC 598

2003 (2) SCC 518 Paras 19 and 20

2005 (9) SCC 283 Paras 7,8,9 and 12